

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:5322
ANSWERED ON:28.04.2000
PATENT RIGHTS
BHAWANA GAWALI (PATIL)

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government are considering for compulsory licensing of patent rights;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN SINGH)

(a) and (b): The provisions relating to compulsory licensing of patents are contained in Chapter XVI of the Patents Act, 1970. In the Patents (Second Amendment) Bill, 1999, these provisions are proposed to be aligned with India's international obligations.

(c) Does not arise.